

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.264/99

Thursday, this the 4th day of March, 1999.

CORAM:

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER

HON'BLE MR A.M.SIVADAS, JUDICIAL MEMBER

A.Rahim,
S/o Abdul Hameed,
Extra Departmental Delivery Agent,
Areeplachy Branch Post Office,
Areeplachy. - Applicant

By Advocate Mr N.N.Sugunapalan

VS

1. The SubDivisional Inspector of Post Offices,
Punalur Sub Division,
Punalur-691 305.
2. Chellappan,
Sub Divisional Inspector of Post Office,
Punalur.
3. The Superintendent of Post Offices,
Pathanamthitta Division,
Department of Posts,
Pathanamthitta.
4. S.Rajesh Kumar,
Kulothalkarotte, Melathil,
Parankode, Ummannur, Kottarakara,
Pathanamthitta District. - Respondents

By Advocate Mr S Krishnamoorthy, ACGSC(for R.1&3)

The application having been heard on 4.3.99, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR R.K.AHOOJA, ADMINISTRATIVE MEMBER

The applicant states that he has experience as substitute
Extra Departmental Mail Carrier(hereinafter referred to as EDMC
for short) at Karavalur Branch Post Office during 1991 and Mathra

branch Post Office, Punalur. Since 5.2.98 he has been treated as a provisional EDDA. He further states that the respondents have initiated the process of regular selection to the post of EDDA, Areeplachy Branch Post Office for which an interview was conducted on 22.2.99. The applicant was also called for the interview. His allegation is that no written test was conducted nor any question was put to the candidates present at the interview. The results of the interview have not so far been published but it is his apprehension that due to the intervention of the Member of Parliament from Adoor constituency the respondents propose to declare the selection of one Shri Rajesh Kumar. He submits that this selection would be highly arbitrary, biased and malafide. Accordingly he has made a plea to call for the records of selection and to direct the respondents to make a fresh selection to the post in question.

2. We have heard the learned counsel on the question of admission. It is the admitted position that the result of the selection has not so far been declared. The applicant has not stated as to how and in what manner he has a superior claim than Shri Rajesh Kumar even on the assumption that the latter is going to be declared as the selected candidate. We find that as it is, the allegation of any outside influence is merely on the basis of conjecture and nothing substantial has been suggested by way of the superior claim of the applicant to show that the respondents are acting in an arbitrary and malafide manner.

3. In the light of the above discussion, we find that the applicant has no cause of action. Accordingly we dismiss the

O. A.

Dated, the 4th of March, 1999.

(A.M.SIVADAS)
JUDICIAL MEMBER

R. K. AHOJA
ADMINISTRATIVE MEMBER